

सेठ गोविन्द दास : क्या यह सही है कि ये ट्रैक्टर और दूसरे ट्रैक्टर भी वर्षों तक मुरम्मत में आ जाने के कारण पड़े रहते हैं और इसका कारण क्या यह नहीं है कि हमारे यहां इनके अतिरिक्त हिस्से नहीं बनते हैं और दूसरी जगहों से भी नहीं मिल सकते हैं ? क्या इसकी वजह से बहुत सा रुपया फिजूल लगा नहीं रहता है और उसका उपयोग नहीं हो पाता है ?

पुनर्वास तथा अल्पसंख्यक-संरक्षण-समिति (श्री मेहर चन्द खन्ना) : हमारे पास दो किस्म के ट्रैक्टर हैं, एक तो पुराने सेंट्रल ट्रैक्टर आर्गनाइजेशन के हैं जो कि मेरी तरह से बहुत बूढ़े हो चुके हैं, उनकी मुरम्मत करनी पड़ती है और वहीं कर लेते हैं। ये ट्रैक्टर नये आये हैं जोकि जापान से आये हैं और पहली बार ही आये हैं। कुछ थोड़ा सा उनमें नुक्स निकला है जोकि आहिस्ता आहिस्ता रफा हो रहा है।

सेठ गोविन्द दास : मैं यह पूछ रहा था कि क्या यह बात सही नहीं है कि बुड़के होने के कारण नहीं, जब वह जवान थे तब भी बेकार रहे क्योंकि उनके अतिरिक्त हिस्से नहीं मिले या वे नहीं मंगाये गये ?

श्री मेहर चन्द खन्ना : जवानी में वह थे मिनिस्ट्री आफ फूड ऐंड एग्रीकल्चर के पास और बुढापे में वे मेरे पास आ गये।

Shri P. K. Deo: Some time back we were told that some of the tractors supplied by the Defence Ministry to the Dandakaranya Project also went out of order. May I know if the repair charges for these were borne by the Defence Ministry?

Shri Mehr Chand Khanna: I have made a detailed statement in this House in regard to these tractors where I have put the entire position before the House. We have bought these tractors—a very large number of them. They cost us about a crore of rupees. Some of them did go out of order and are being repaired. We are getting, I won't say very satisfactory

performance; but that is not unsatisfactory either.

Shri Vidya Charan Shukla: The hon. Minister said that he did not have the information, about the repairs. Will the hon. Minister collect the information and lay it on the Table of the House?

Shri Mehr Chand Khanna: I will only collect information about what I have to pay. If it is being paid by the DGOI I am not concerned with it.

Synthetic Drug Plant at Sanatnagar

+

*873. { Shri N. R. Muniswamy:
Shri Rami Reddy:
Shri Madhusudan Rao:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 2821 on the 28th April, 1960 and state:

(a) whether a final decision in regard to the setting up of the Synthetic Drug Plant at Sanatnagar in Andhra Pradesh has since been taken;

(b) when the plant is likely to be set up;

(c) whether any preliminary steps have been taken for the setting up of the plant; and

(d) if so, what are they?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). A contract has since been placed with Messrs Technoexport of Moscow for the preparation of the detailed project report for establishing the Synthetic drugs projects at Sanatnagar in Andhra Pradesh. The detailed project report is expected to be received by June 1961.

Shri N. R. Muniswamy: May I know whether it will be in the public sector or the private sector and what is the estimated amount?

Shri Manubhai Shah: In the public sector. The investment will be about Rs. 12 crores.

Shri N. B. Muniswamy: May I know the target of production?

Shri Manubhai Shah: The target of production is 850 tons of synthetic drugs which will include a number of vitamins, a number of synthetic drugs like analgesis and sulphadiazine.

Shri Nanjappa: I want to know what are the synthetic drugs—which are now imported—which will be produced at the initial stages?

Shri Manubhai Shah: As I said the synthetic drugs will be those belonging to the family of vitamins, thiazols and analgesis. Their annual import, at the present moment, would not be more than Rs. 2 to 3 crores; and, as the Public Health services in the country are expanding we are planning for our future requirements also.

Agartala Displaced Persons Demands

+

*874. { **Shri S. M. Banerjee:**
Shri Bangshi Thakur:
Shri Muhammed Elias:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the displaced persons in Agartala (Tripura) placed some demands before the Government of India;

(b) what were the demands;

(c) Government's reaction to those demands; and

(d) whether any refugee leader died as a result of hunger strike?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) to (c). It is assumed that the Hon'ble Member is referring to the demands by displaced persons in Tripura leading to the hunger strike in April/May, 1960. A statement is placed on the Table of the Sabha. [See Appendix III, annexure No. 28.]

(d) One of the hunger strikers expired in the V. M. Hospital, Agartala,

on the 20th May, 1960. It may be added that he had given up the hunger strike on the previous day.

Shri S. M. Banerjee: May I know whether it was a fact that it was known to the authorities that the hunger strike was going to be withdrawn; and despite that the police people dragged this gentleman, Mr. Bishambar Namodar to the police custody where he actually died? May I know whether it is also a fact that no enquiry was instituted into this case?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): This is a law and order question concerning the Tripura Administration. The Ministry of Rehabilitation is not concerned with it.

Mr. Speaker: That does not arise out of this question. (*Interruptions*).

Shri Hem Barua: In view of the fact that Minister categorically said that this gentleman died in hospital, I wish to say that there is another side to the picture. He did not die in the hospital; he died in the police station in police custody.

Mr. Speaker: Did he die in the police station or police custody?

Shri P. S. Naskar: As we were informed by the Tripura Administration, he died in hospital.

Mr. Speaker: There is a contradiction.

Shri S. M. Banerjee: My submission is this. This gentleman was on hunger strike and was dragged by the police, taken to police custody where he died.

Mr. Speaker: That is all right; the Minister does not admit it.

Shri Bangshi Thakur: May I know whether it is a fact that the party which sponsored the hunger strike and to which the deceased belonged, did allow one private doctor to attend them but did not allow the government doctor to attend them though